

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Criminal Appeal No.1027/2019

LALLA BHAIYA

Appellant

VERSUS

THE STATE OF UTTAR PRADESH

Respondent

Date : 04-06-2026 This appeal was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DIPANKAR DATTA  
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

PARTIAL COURT WORKING DAYS BENCH

For Appellant(s) : Mr. Amit Pawan, AOR  
Mr. Kshitij Singh, Adv.

For Respondent(s) : Mr. Arup Banerjee, AOR  
Mr. Shiv Pratap Singh., Adv.  
Mr. D. D. Sharma., Adv.  
Mr. Kumar Rupak, Adv.  
Mr. Sanjeev Sharma, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

1. Learned counsel for the appellant seeks an adjournment. Prayer stands allowed. Re-list the criminal appeal in the month of September, 2026.
2. Since the trial court records have been received, Registry is directed to provide soft copies of the records of the trial court to the advocates-on-record for the parties, subject to an approach being made in this behalf.

(MANIK KUMAR)  
SENIOR PERSONAL ASSISTANT

(SUDHIR KUMAR SHARMA)  
COURT MASTER (NSH)